

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(C)No(s).29337-29338/2008

(From the judgement and order dated 23/07/2007 in RP No. 4/2007
& LPA No. 149/2007 of The HIGH COURT OF JAMMU&KASHMIR AT
SRINAGAR)

MOHAMMAD AFTAB MIR

Petitioner(s)

VERSUS

STATE OF J & K & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and
prayer for interim relief and office report)

Date: 15/12/2010 These Petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Manoj V. George, Adv.
 Mr. Rifat Ara, Adv.
 Mohd.Irshad Hanif,Adv.

For Respondent(s) Mr. Sunil Fernandes,Adv.

UPON hearing counsel the Court made the following

O R D E R

Let these matters stand over till two weeks after
the winter vacation (18.1.2011) when learned counsel
appearing for the State of Jammu & Kashmir is directed to
produce the records relating to the consideration for out-
of-turn promotion, both in respect of the petitioner-
herein and Hamid-ullah and Sonaullah.

(Anita Malhotra) (Juginder Kaur)
Sr.PA Court Master